

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 1665 of 2020**

Smt. Babita Kumari & Ors.

.....

..... **Petitioners**

**Versus**

The State of Jharkhand & Ors.

..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners : Mr. A.K. Sahani, Advocate

For the Respondent-State : Mr. Gorang Jajodia, Advocate

**4/Dated:14/09/2020:**

Heard Mr. A.K. Sahani, learned counsel for the petitioners and Mr. Gorang Jajodia, learned counsel for the respondent-State .

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State submits that by way of last indulgence, further three weeks' time may be allowed for filing counter-affidavit.

Time, as prayed for, is allowed.

Learned counsel for the respondent-State submits that he will communicate the order dated 06.07.2020 for needful.

Post the matter on 06.10.2020.

**(Sanjay Kumar Dwivedi, J.)**